

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

C.P. No. 132/2000 IN  
O.A. NO. 1213/1996

New Delhi this the 6th day of July, 2000.

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN

HON'BLE SHRI V. K. MAJOTRA, MEMBER (A)

Madan Lal Gupta,  
S/o Shri Lazza Ram,  
R/o H.No.5775, Balbeer Nagar,  
Gali No.14, Shahdara,  
Delhi.

... Applicant

( By Shri R.K.Shukla, Advocate )

-Versus-

1. Shri S.P.Mehta,  
General Manager,  
Northern Railway,  
Baroda House,  
New Delhi.

2. Shri Sunil Sharma,  
Senior D.P.O., Office of the  
Divisional Railway Manager,  
Paharganj,  
New Delhi-110 005.

... Respondents

(By Mrs. Meera Chhibber, Advocate)

O R D E R (ORAL)

Shri Justice Ashok Agarwal :

By an order passed by this Tribunal on  
17.11.1999 in OA No. 1213/1996, following directions  
were issued:-

"Accordingly, we dispose of this OA with  
a direction to respondent No.2 to have the  
inter se seniority of the applicant  
determined within a period of four months  
from the date of receipt of a copy of this  
order and thereafter to consider his case for  
further promotion from the same date that may  
have been done in the case of any of his  
juniors. No order as to costs."

Respondents in compliance with the aforesaid order has

placed the applicant at S1.No.414-A in the seniority list appearing at Annexure R-I. They have further promoted him to the post of Fitter Grade-III in the scale of Rs.3050-4590 by an order passed on 24.5.2000 at Annexure R-III. He has been given proforma promotion and fixation in scale by an order issued on 26.6.2000 Annexure-IIIA. In the circumstances, we are of the view that the order of the Tribunal has been duly complied with. Shri Shukla, learned counsel for the applicant, however, claims that the applicant is entitled to certain other reliefs which flow from the reliefs granted by the aforesaid directions of the Tribunal. In case, applicant feels that he is so entitled, he will be at liberty to institute a fresh OA for the purpose.

2. Present Contempt Petition in the circumstances is rejected. Notice of contempt is discharged. No costs.

V.K.Majotra

(V.K. Majotra)  
Member (A)

Ashok Agarwal

(Ashok Agarwal)  
Chairman

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